

[TO BE PUBLISHED IN THE GAZETTE OF INDIA, EXTRAORDINARY, PART II,  
SECTION 3, SUB-SECTION (i)]

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
(DEPARTMENT OF REVENUE)

New Delhi, the 25<sup>th</sup> September, 2019

**Notification**

**No. 38/2019-Customs (ADD)**

G.S.R. (E). -Whereas, in the matter of “High -Speed Steel of Non-Cobalt Grade” (hereafter referred to as the subject goods) falling under tariff items 7228 10 10 or 7228 10 90 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975), (hereafter in this notification referred to as the Customs Tariff Act), originating in or exported from Brazil, China and Germany (hereinafter in this notification referred to as the subject countries), and imported into India, the Designated Authority in its final findings, published in the Gazette of India, Extraordinary, Part I, Section 1, *vide* notification No. 6/23/2018-DGTR dated, the 1st August, 2019 has come to the conclusion that-

- (a) the subject goods have been exported to India from subject countries below its normal value, thus resulting in dumping of the product;
- (b) the domestic industry has suffered material injury due to dumping of the subject goods from the subject countries; and
- (c) the material injury has been caused by the dumped imports from the subject countries,

and has recommended the imposition of definitive anti-dumping duty on imports of the subject goods originating in, or exported, from the subject countries.

Now, therefore, in exercise of the powers conferred by sub-sections (1) and (5) of section 9A of the Customs Tariff Act, read with rules 18 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, after considering the aforesaid final findings of the designated authority, hereby imposes on the subject goods, the description of which is specified in column (3) of the Table below, falling under tariff item of the First Schedule to the Customs Tariff Act as specified in the corresponding entry in column (2), originating in or exported from the countries as specified in the corresponding entry in column

(4), produced by the producers as specified in the corresponding entry in column (5), and imported into India, an anti-dumping duty at the rate equal to the amount as specified in the corresponding entry in column (6) in the currency as specified in the corresponding entry in column (8) and as per unit of measurement as specified in column (7), of the said Table, namely:-

**TABLE**

S. No	Tariff item	Description of goods	Country of origin	Producer	Amount	Unit of measurement	Currency
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
1	7228 10 10 or 7228 10 90	Bars and rods of Non-Cobalt Grade High Speed Steel of diameter from 4mm to 163mm having three elements i.e., Molybdenum, Tungsten and Vanadium, with combination of Tungsten and Molybdenum between 4% - 11.5% and maximum 3.5% of Vanadium. The Carbon content should be between 0.7% - 1.3% and Chromium between 3.5% - 4.6%	China	Heye Special Steel Company Limited	1902.34	Metric Tonne	US Dollar
2	-do	-do	China	Jiangsu Tiangong Tools Company Limited	2275.64	Metric Tonne	US Dollar

3	-do	-do	China	Any other producer other than serial number 1 and 2	3263.68	Metric Tonne	US Dollar
4	-do	-do	Brazil	Any	2147.22	Metric Tonne	US Dollar
5	-do	-do	Germany	Any	2259.22	Metric Tonne	US Dollar

2. The anti-dumping duty imposed under this notification shall be levied for a period of five years (unless revoked, superseded or amended earlier) from the date of publication of this notification in the Official Gazette and shall be payable in Indian currency.

Explanation – For the purposes of this notification, the rate of exchange applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by section 14 of the Customs Act, 1962 (52 of 1962), and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Act.

[F. No. 354/128/2019-TRU]

(Ruchi Bisht)  
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